

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. Shri Ashok Basu, Chairperson
2. Shri Bhanu Bhushan, Member
3. Shri A.H. Jung, Member

Petition No.148/2005

In the matter of

Direction to NTPC to tie up and procure adequate quantum of Gas/RLNG for Anta, Auraiya, Dadri CCGT stations and for settlement of issues relating to scheduling, metering and UI accounting of gas and liquid generation separately, levy of capacity charges proportional to gas fired generation, charging of variable charges as per actuals and supply of information.

And in the matter of

Punjab State Electricity Board

.... **Petitioner**

Vs

1. National Thermal Power Corporation Ltd., New Delhi
2. Delhi Transco Ltd., New Delhi
3. Uttar Pradesh Power Corporation Ltd., Lucknow
4. Uttaranchal Power Corporation Ltd., Dehradun
5. Himachal Pradesh State Electricity Board., Shimla
6. Power Dev. Deptt, Govt. of Jammu & Kashmir, Srinagar
7. Power Department, Chandigarh
8. Jaipur Vidyut Vitran Nigam Ltd., Jaipur
9. Ajmer Vidyut Vitran Nigam Ltd., Ajmer
10. Jodhpur Vidyut Vitran Nigam Ltd., Jodhpur
11. Haryana Vidyut Prasaran Nigam Ltd., Panchkula
12. Northern Regional Power Committee, New Delhi
13. Northern Regional Load Despatch Centre

.....**Respondents**

The following were present :

1. Shri Padamjit Singh, PSEB
2. Shri T.P.S. Bawa, OSD (C)
3. Shri V.B.K. Jain, NTPC
4. Shri Ratnesh, NTPC

5. Shri Manoj Saxena, DGM, NTPC
6. Shri R.K. Arora, XEN, HPGCL
7. Shri S.R. Narasimhan, Ch. Manager, NRLDC
8. Shri B.K. Misra, Member Secretary, NRPC

O R D E R
(Date of Hearing : 25.4.2006)

The Commission, in its order dated 30.1.2006, had directed the first respondent to supply details of agreement/MOU/arrangement with Gas Authority of India Limited and other gas suppliers entered into for supply of gas/RLNG for its gas based generating stations in Northern Region. The representative of the petitioner stated that copy of only one agreement was supplied. Shri V.B.K. Jain appearing for the first respondent clarified that the other agreements were on the same lines as the agreement, a copy of which has been supplied to the petitioner. At the hearing, it was agreed that copies of all the agreements or Memoranda of Understanding etc. entered into by the first respondent with the suppliers of gas/RLNG would be furnished to the petitioner.

2. The Commission, in its order dated 30.1.2006, had allowed the first respondent three months' time for finalizing detailed time schedule for augmenting of supply of gas for its gas based generating stations in Northern Region, namely, Dadri GPS, Anta GPS and Auraiya GPS. It was directed that the time schedule so finalized by the first respondent and the question of metering and UI

accounting separately for gas and liquid fuel also raised in the petition would be discussed at the meeting of Northern Regional Power Committee and outcome of the discussion would be placed on record.

3. In pursuance of the above directions, the issues were discussed in the meeting of Northern Regional Power Committee held on 17.3.2006. A copy of the summary of record of discussions of the meeting has been placed on record. It transpires that the first respondent gave a presentation before the beneficiaries elaborating on the efforts being made for augmenting gas/RLNG supplies to the gas based generating stations in the Region. However, the firm schedule for augmentation of such supplies could not be finalized by the first respondent. As per the presentation made by the first respondent, the total gas availability at present is around 91 MMSCMD. However, against the total requirement of 10.1 MMSCMD of gas for full capacity utilization of Dadri GPS, Anta GPS and Auraiya GPS, the first respondent has been able to arrange supply of only 5.8 MMSCMD. The first respondent was reportedly making its best efforts to procure gas through spot markets and also to tie up arrangements for RLNG from the available sources. While the beneficiaries are stated to have appreciated the efforts made or being made by the first respondent for augmentation of gas

supplies, they urged the first respondent to expedite the matter so that gas fired generation could be enhanced.

4. The petitioner has, however, expressed its dissatisfaction with the efforts made. It was stated on behalf of the petitioner that because of the inadequate gas availability, the petitioner was forced to schedule costlier liquid fuel based power. Member Secretary, Northern Regional Power Committee informed that it was not technically feasible to have separate UI accounting for gas and liquid fuel firing. The petitioner expressed an apprehension that the first respondent was taking advantage of mixed firing by under-declaring capacity based on gas availability.

5. Upon hearing, we directed as under :-

(a) The existing schedule, the metering and UI accounting procedure notified in terms of the Commission's notification dated 26.3.2004 shall continue to be followed strictly.

(b) To allay the apprehension of the petitioner regarding under-declaration of gas based capacity, the first respondent shall advise the gas availability for the next day based on information available with it, which is taken for declaring the plant capacity available with gas firing. The actual gas consumed on the previous day along with gas meter readings shall also be furnished to the Northern Regional Load

Despatch Centre, on day-by-day basis for being duly recorded.

6. The above exercise shall be carried for a period up to 31.8.2006 for Dadri GPS, Anta GPS and Auraiya GPS in the Northern Region.

7. List this petition on 12th September, 2006.

Sd/-

Sd/-

Sd/-

(A.H. JUNG)
MEMBER

(BHANU BHUSHAN)
MEMBER

(ASHOK BASU)
CHAIRPERSON

New Delhi dated the 2nd June, 2006

